

## Statement

Name of the Subsidiary	Service Agent	Commission paid (Rs. in lakhs)		
		1979-80	1980-81	1981-82
NTC (DPR) Ltd.	M/s Kumar Textile Agencies, Bombay	Negligible	2.05	6.25
	M/s Aggarwal Agencies, Chandigarh.	Nil.	0.20	1.26
NTC(MP) Ltd.	M/s Kumar Textile Agencies, Bombay	1.03	0.59	1.59
NTC (Gujarat) Ltd.	M/s Kumar Textile Agencies, Bombay	3.00 From 31-3-79 to 23-12-81)	..	0.60 (8-1-82 to 31-3-82)
NTC(APKKM)	Usha Textile Agencies, Bombay	0.16	0.29	0.67
	Alka Agencies, Bombay	..	..	0.04
NTC (UP)	N/s Kumar Textile Agencies, Bombay	N.A.	7.98	11.13
NTC (TN&P)	M/s Kumar Textile Agencies, Bombay	Nil	Nil	Nil
NTC (MN) Ltd.	M/s Kumar Textile Agencies, Bombay	3% is being paid		
NTC (SM) Ltd.	M/s Bhairav Corp., M/s Usha Textiles Bombay M/s Kumar Textile Agencies, Bombay	2 to 3% is being paid		

## Fictitious purchase of jute

1409. SHRI RAMAKRISHNA  
MAZUMDER: SHRI  
KALYAN ROY:

Will the Minister of COMMERCE be pleased to refer to the answer to the Unstarred Question 2385 given in the Rajya Sabha on the 17th March, 1981 and state:

(a) what is the progress of the CBI case against Sarvashri R. N. Goenka, I. C. Choraria and others in connection with the creating of the State Bank of India for fictitious purchase of jute of Rs. 1.42 crores in the Supreme Court, which is pending since 1973;

(b) how many cases in connection with this fictitious purchase are pending in the Supreme Court and what

steps Government have taken to expedite them and results thereof;

(c) what other steps Government propose to take to realise the huge amount which can easily be utilised to assist the nationalised jute mills?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) to (c) While Special Leave Petition No. 3117 of 1973 (now SA 2056 of 1973) is still pending in the Supreme Court, Special Leave Petition No. 1705 of 1980, filed by Shri Mohan Lai Kojani, was dismissed by the Supreme Court by its order dated 17th August, 1981. Besides, the proceedings in the trial Court at Calcutta have already commenced. No other matter pertaining to this case is now pending in the Supreme Court.